

the considerations, whether after consultation with the Central Government or not, I am not going to allow hon. Members here to persuade the Central Government and say that the Central Government have got the approval of the State Government by duress or coercion or some other thing, that the State Governments are weak and so on. This is absolutely irrelevant and it does not contribute to the growth of a federal Government in this country.

**Shri Jaipal Singh:** I am not in any way obstructing the growth of the federal structure in this country. What I am trying to point out to you is that I can accept your ruling subject to your meeting the requirements of the Constitution. The main point we are trying to make out is that we here may not, should not, ever say anything about a State Government. Now, may I point out that under the Constitution I have a right to criticise a State Government if it has not done certain things which have been issued to it as a directive by the Centre? I am now talking of the Scheduled Castes, Scheduled Tribes and other things. I can quote the article if you like. So the ruling you have given does not cover that. I hope it does not. That is all that I wanted to point out.

**Dr. Sushila Nayar:** May I submit that the hon. Member may discuss it with the Speaker outside? The speaker's ruling cannot be challenged on the floor of the House.

**Mr. Speaker:** There is no question of directive here by the Centre. This is simply a question of price, at what price they should sell and so on, whether this matter cannot be left to them and they may not be allowed to do so. The hon. Minister has replied that there has been no such suggestion or demand from the State Government. Therefore, I did not want to allow any hon. Member further to pursue the matter whether in spite of what the State Government is prepared to do, the Centre is not going

to allow them and ask them to do that. My ruling is confined to that. If other matters arise, if really there is a directive, whether the directive can be given or not or has been properly given or not, whether it ought to be enforced or not—all these are matters to be decided there and then.

#### Allotment of Grants for next Olympics

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\*2112. { Shri H. N. Mukerjee:  
Shri Prabhat Kar:

Will the Minister of Education be pleased to state:

(a) whether any decision has been taken in regard to the allotment of grants for the purpose of our participation in next year's Olympics in Rome;

(b) whether grants are to be made to the Indian Olympic Association as well as to the various national sports federations; and

(c) whether the All India Council of Sports has made any recommendations in this matter?

**The Minister of Education (Dr. K. L. Shrimall):** (a) No, Sir.

(b) Does not arise.

(c) No, Sir.

I might inform the hon. Member that the Sports Council will consider the proposal when it comes before them.

**Shri H. N. Mukerjee:** In view of the desirability of ensuring correct selection of our representatives as well as of avoiding wrangles which sometimes happen between the Olympic Association and other national sports federations, may I know if Government is taking special care and is giving special instructions to the All India Council of Sports to see that such things do not happen this time?

**Dr. K. L. Shrimall:** We have already reconstituted the Sports Council, and am doing my best to get the best

people in the sports organisations. If I have the support of the Members of the House, I think we can make our sports more effective and can also produce better results in international Olympics.

**Shri Prabhat Kar:** In view of what has happened in the last Olympics. \*\*\*I would say, it created an unhappy situation. May I know whether before final steps are taken for the next Olympics, the proposals will be placed before the House?

**Dr. K. L. Shrimali:** The hon. Member is probably aware that the Government does not interfere in Olympics. They are free to make their own selection. All that the Government can do is not to give them grants, but I do not think that will be desirable to do in respect of our boys who participate in the International Olympics. The hon. Member is also aware that sometime back I had appointed a Committee to go into this question and submit a report. Government has more or less accepted the recommendations of that Committee. Now we are going ahead with the implementation of that Report. I am sure it is a long process; I cannot promise that in the next Olympics our standards would be better, but in course of time, they are bound to produce better results. I would also like to make this submission: let us not judge always by the number of medals and the number of athletes who won those competitions. After all, some people win and some lose. The whole purpose is to build up sports in this country, towards which we are striving.

**Shri V. P. Nayar:** In view of the fact of India having held the Hockey Gold Medal ever since 1928, and of having lost it in Japan in the Asian games, have Government any scheme whereby to select the national hockey team sufficiently early and give them practice so that we can win that event in the next Olympic games?

**Dr. K. L. Shrimali:** All these matters are being considered by the Sports Council, and I am quite sure that they will take necessary action in this matter.

**Dr. P. Subbarayan:** May I bring to the notice of the Education Minister that even the Sports Council cannot interfere with the autonomy of local associations, though they could make suggestions, and it will be wrong if a day comes when Government comes to interfere with sports organisations?

**Shri Jaipal Singh:** The hon. Minister has been good enough to say that there are some good men in the All India Sports Council.

**Shri V. P. Nayar:** Like him.

**Shri Jaipal Singh:** I think he is quite correct. May I find out from him what he is doing to ensure that equally good men are also in the Indian Olympic Association and the National Federation of sports associations? Is Government, either at its own level or through its good offices, doing anything to ensure that we do not have the same picture continuing hereafter?

**Dr. K. L. Shrimali:** The hon. Member is a member of the Sports Council . . .

**Shri V. P. Nayar:** That was why he said that

**Dr. K. L. Shrimali:** . . . As far as I am concerned, I place the whole matter in the hands of the Sports Council and they will do whatever they can to improve sports in the country.

**Shri M. E. Krishna:** May I know whether schemes have not been received from coaches like Shri Rahim, who is the football coach for Andhra Pradesh, for training the boys who are participating in football in the Olympics?

\*\*\*Expunged as ordered by the Chair.

**Dr. K. L. Sharma:** I could answer that, but the question does not arise out of this.

**श्री अक्षय वर्मा :** प्राल इंडिया कांसिल आफ स्पोर्ट्स के चेयरमैन महोदय और एक दूसरे सक्सेसिव महोदय ने जो यहां पर राय दी है तो क्या गवर्नमेंट यह उचित नहीं समझती कि जिस देश का प्रतिनिधित्व वह ओलम्पिक में करते हैं तो गवर्नमेंट खुद उनका सेलेक्शन करे या गवर्नमेंट का कुछ नियन्त्रण होना चाहिए ?

**डा० का० ला० बी बाली . जी** हा, उनके ओलम्पिक का जो कांस्टीट्यूशन है उस कांस्टीट्यूशन में यह है कि किसी प्रकार भी सरकार का हस्तक्षेप उसमें नहीं हो सकता है और सरकार किसी भी प्रकार की दखल उनके काम में नहीं कर सकता है। यह इंटरनेशनल ओलम्पिक का कांस्टीट्यूशन ऐसा है जिसमें हम कुछ नहीं कर सकते हैं। मैं समझता हूँ कि उनके दबल दिये बिना भी बीरे बीरे हम यह कोशिश करेंगे कि जिम्मेदार लोग और अच्छे लोग स्पोर्ट्स में आयें ताकि हमारे स्पोर्ट्स ज्यादा अच्छे बन सकें और उसका परिणाम भी अच्छा निकल सके।

**Reservation for Backward Classes in Engineering Colleges**

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\*2114. { **Shri Ayyakannu:**  
**Shri Harish Chandra Mathur:**

Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

(a) whether Government have re-considered the question of reservation of Seats for Backward Classes in Engineering Colleges and Technical Institutions;

(b) the present position and what changes are proposed to be brought about; and

(c) whether this question was considered by All India Council for Technical Education and if so, what advice has been tendered by that body?

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): (a) to (c). A statement is laid on the Table of the House.

**STATEMENT**

The State Governments were advised in November 1954 that 20 per cent of seats in educational institution be reserved for Scheduled Castes and Scheduled Tribes. The Universities were similarly advised in December 1955. This advice applied to technical institutions also. Subsequently the Backward Classes Commission recommended a large increase in the percentage of seats to be reserved for Scheduled Castes, Scheduled Tribes and other Backward Classes. The recommendation, in so far as it applies to reservation in Technical Institutions is under consideration.

The All India Council for Technical Education discussed the matter at its last meeting held on the 13th April, 1959 but desired full information regarding the reservation made by the State Governments and institutions for various categories of students at present and its effect on the standards before tendering final advice in the matter.

**Shri Ayyakannu:** There is no reference in the statement to one of the major recommendations of the Council, namely, that special training should be given to Scheduled Caste students before admission as well as during their course in the college. Have Government accepted that recommendation?

**Shri Humayun Kabir:** The hon. Member is giving information, not asking for it.

**Shri Ayyakannu:** I want to know whether this recommendation has been accepted by Government?

**Shri Humayun Kabir:** That recommendation is under consideration along with other recommendations.

**Shri Ayyakannu:** The Ministry of Home Affairs has recommended to all